

lated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957.' "

*The motion was adopted.*

Shri B. R. Bhagat: I beg to move:

"That the amendment recommended by Rajya Sabha be agreed to."

Mr. Speaker: I shall now put the motion to the vote of the House.

The question is:

"That the amendment recommended by Rajya Sabha be agreed to."

*The motion was adopted.*

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**ESTATE DUTY AND TAX ON RAILWAY PASSENGER FARES (DISTRIBUTION) BILL**

Shri B. R. Bhagat: I beg to move that the following amendment made by Rajya Sabha in the Bill to provide for the distribution of the net proceeds of the estate duty and the tax on railway passenger fares among the States be taken into consideration:—

"That at page 1, in the long title, the following be added at the end, namely:—

"in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957.' "

Mr. Speaker: I shall now put the motion to the vote of the House.

The question is:

that the following amendment made by Rajya Sabha in the Bill to provide for the distribution of the net proceeds

of the estate duty and the tax on railway passenger fares among the States be taken into consideration:—

"That at page 1, in the long title, the following be added at the end, namely:—

"in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957.' "

*The motion was adopted.*

Shri B. R. Bhagat: I beg to move:

"That the amendment made by Rajya Sabha be agreed to".

Mr. Speaker: I shall put the motion to the vote of the House.

The question is:

"That the amendment made by Rajya Sabha be agreed to."

*The motion was adopted.*

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**COUNTESS OF DUFFERIN'S FUND BILL**

Mr. Speaker: We will now take up "Bills for consideration and passing".

Shri V. P. Nayar (Quillon): May I raise a point of order about the competence of this House to discuss this Bill?

Mr. Speaker: Let the Minister first move the motion.

Shri V. P. Nayar: If my point of order is sustained, we cannot discuss this matter at all.

Mr. Speaker: That is another matter. No point of order can be raised unless a motion is before the House. We do not raise points of order because the items are in the agenda. We have got rules in the matter. Let the motion be moved first. Then we will take up the point of order.